

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

IA NO. 666 OF 2016, IA NO. 586 OF 2016

IN

DFR NO. 3229 OF 2016

Dated: 2nd December, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

Indian Oil Corporation Ltd.

.... Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Tushar Mehta, Sr. Adv.
Ms. Rimali Batra

Counsel for the Respondent(s) : Mr. Saurav Agrawal
Mr. Sumit Kishore
Ms. Astha
Mr. Prashant Bezboruah for R.1

Mr. Ramji Srinivasan, Sr. Adv.
Mr. R. Sudhinder
Mr. Siladitya Chaterjee
Ms. Prerana Amitabh for R.2

ORDER

Issue notice on the I.A. No. 666 of 2016 (Appl. for urgent hearing). R. Sudhinder takes notice on behalf of Respondent No.2. Notice be issued to the other respondents returnable on 16.12.2016. Dasti, in addition, is permitted.

Learned counsel for Respondent No.1 has raised an objection to the maintainability of the Appeal. Written submissions on the maintainability of the appeal have been filed and a copy of which has been served on the other side.

List the matter on **16.12.2016.**

(B.N. Talukdar)
Technical Member (P&NG)
Ts/Vg

(Justice Ranjana P. Desai)
Chairperson